

[Mr Speaker]

motion. I rejected it because there was a full dress debate and if anything follows, it is not to be taken up by way of an adjournment motion. They are choosing a wrong remedy. I would only appeal to the hon. the Leader of the House, if he is equally insistent, that he must help me. What I have been repeatedly saying is, with respect to an adjournment motion. If I do not give my consent, I would not allow it to be raised here. Somehow, in spite of my direction, hon. Members get up. Therefore, it is not in my hands. If hereafter, any hon. Member rises, I would request the hon. the Leader of the House to say that he must be expelled for a week. I have no objection. I was afraid, I am not getting that assistance and therefore I am keeping quiet. I am sending out to the best of my ability, any Member who contravenes this direction. I can send him away for a day. That I am doing.

Several Hon. Members rose—

Mr. Speaker: Order, order. Let hon. Members know definitely, if I refuse to give my consent, I have no objection to allowing them to see me or write to me and if I am satisfied that my order has to be revised, I will do so and I will bring it up the next day. With respect to some adjournment motions, they need not be in the form of an adjournment motion. I allow it as a calling attention notice and request the hon. Minister and fix up a day. With reference to cases which are on the margin, I bring the matter up here and request the hon. Minister to make a statement. After he makes a statement, when I find it reasonable, I say, under these circumstances or in view of the statement, it is not necessary to give my consent. In some other cases, where I find that the urgency is such and the importance is such, I allow the adjournment motion. This is what I have said repeatedly on the floor of the House. In spite of it, hon. Members, unfortunately—of course, adjournment motions are moved only by the Opposition—from

time to time get up and want to have a say here. Whatever I wanted to prevent, they do. This is unfortunate. They are contravening my direction from time to time. Therefore, hereafter,—now I have got the assistance of the hon. the Leader of the House—I will suspend them not for one day, but I will suspend for a week at a time if not for the whole session. This kind of disobedience will not be tolerated hereafter. (*Interruptions*). I am not going to hear.

Shri Surendranath Dwivedy (Kendrapara): Suspending a Member for a week..... (*Interruptions*).

Mr. Speaker: I am not going to hear. Papers to be laid on the Table. **Shri Raj Bahadur.**

Raja Mahendra Pratap (Mathura): I walk out of the House in protest.

12.08 hrs.

Raja Mahendra Pratap then left the House.

12.08 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO DELHI MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12(80)/58-MT/Home, dated the 23rd July, 1959, published in Delhi Gazette, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [*Placed in Library, See No. LT-1744/59.*]